

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 100 OF 2021 (SZ)**

**ACTION TAKEN REPORT BY LOCAL SELF GOVERNMENT
DEPARTMENT / 10TH RESPONDENT**

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Dated at Chennai on this the 23rd day of December 2021

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

Action Taken by Local Self Government Department for tracking the movement of vehicles carrying waste based on the orders of Hon'ble NGT in OA 100/2021

Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL) or Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites as per instructions issued by the State Government. The agreements that were entered into put the responsibility of end disposal as per law with the agency. However, there had been no mechanism for registering the vehicles which were entrusted with carrying waste to be disposed at designated collection centres or treatment facilities. In compliance with the directions issued by the Hon'ble National Green Tribunal, Government has issued the guidelines for registering vehicles carrying waste vide G.O(Rt) 1673/2021/LSGD dated 06.09.2021 [Annexure I].

As per the G.O(Rt) No.1673/2021/LSGD dtd. 6-9-2021, the State Government in Local Self Government Department has proposed a system to be implemented in the State for ensuring that the waste that is entrusted to the provider for disposal is really reaching the designated treatment/ disposal facility centres. Government have also issued G.O(Rt)2485/2021/LSGD dated 06.12.2021 constituting committees at State Level and District Levels to monitor this movement.

In the State of Kerala, there are 997 operational Material Collection Facilities (MCF) and 169 operational Resource Recovery Facilities (RRF) dedicated for the management of non-biodegradable waste. The non-biodegradable waste is collected at the source of generation by the Haritha Karma Sena (HKS) and sent to the MCF. The collected waste is then channelized to RRFs for sorting, segregation, bailing and/or shredding before sending to disposal and management by bituminous road construction or co-processing in cement plants.

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Clean Kerala Company Limited (CKCL), formed under the Local Self Government Department, Government of Kerala and Local Self Government Institutions (LSGIs) operates and maintains the 169 RRFs in the state. These RRFs have baling and plastic shredding /or baling machine for processing of the collected segregated waste. The distribution of the shredded or baled plastic waste for bituminous road construction or co-process in cement plants is done by CKCL.

To operationalise the instructions contained in the G.O(Rt) No.1673/2021/LSGD dtd. 6-9-2021 an Expression of Interest (EOI), No: EOI/05/CKCL/2021 dated 17/09/2021 was called for by CKCL to identify competent agencies/individuals working in the field of solid waste management to associate with CKCL to collect the non-recyclable waste from selected local bodies in the state. The EOI had also specified the need for applicants to provide the details of the storage facilities (godown) in the preferred district with Consent to Operate from State Pollution Control Board. These organisations for whom the EOI was raised are also mandated to have own processing facility for processing or tie-up agreement with qualified agencies. The applicants were also asked to provide the copy of registration of certificate/lease agreement with registered owner for minimum of 5 vehicles along with form as mentioned in the G.O(Rt) No. 1673/2021/LSGD dated 6-9-2021 (Annexure 1). These applicants were also asked to provide the details of the service providers of GPS. A total of 13 agencies provided EOI and 12 agencies were finally shortlisted (List attached- Annexure 2).

As per the G.O(Rt) No. 1673/2021/LSGD dated 6-9-2021, CKCL, while engaging agencies/ organizations for removal/transportation of waste from dumpsites/ MCF/ RRFs to designated disposal or treatment facilities, it is essential to ensure that the authorized agencies/ organizations possess valid consent to operate from the Kerala State Pollution Control Board (KSPCB) and valid agreement/MoU with the disposal facility. CKCL and the LSGs are entrusted with the responsibility to follow due diligence for identification of agencies/ organizations for removal of waste and verify that the destination proposed by the agencies or organisations for end disposal and management of waste is suitable for safe disposal.

For the selected agencies, CKCL has allotted the districts and LSGs from whom they are bound to collect the materials irrespective of the quantity available. The selected agency must weigh the material collected from the

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nearby weighing bridge in the presence of the LSG/CKCL official and shall provide the weigh bridge receipts to the official in original or shall inform the official the exact quantity collected with proof on the same day of collection itself before leaving the location.

During the transport, the selected agencies are strictly instructed to follow the Government Order GO (Rt) No. 1673/2021/LSGD dated 6/9/2021. The vehicles of transport are required to be registered with CKCL. The agency must also provide the details of the GPS provider to CKCL and LSG including login credentials for the tracking system for each load operated by the agency. An Officer of CKCL is designated for tracking the GPS while there is movement of waste at State level and District level and shall ensure that it reaches the right destination. The designated CKCL officer can real-time monitor the route of the transport, identify the stoppage points, time spent at each stoppages and details of start and end points (including the GPS coordinates) [sample attached - Annexure 3]. As of date, out of the 12 shortlisted agencies, one agency has provided the details of the GPS tracking systems (in the district of Malappuram). The other agencies have also been addressed to align with the new procedure.

Manifest (Annexure 4) in quadruplicate issued by CKCL is used for transporting material and after the transportation of waste is complete, the copy of the manifest duly signed by the receiver (treatment/disposal facility) is produced within 7 days. The manifest issued by CKCL is used for transporting waste from LSG to the godown and from godown to the final disposal location. Godown facility if utilized by the selected agency will be treated only as interim facility for pooling/segregating the waste collected from LSGs and will not be treated as final disposal facility. Separate manifest is mandated to be collected from the official of CKCL for transferring material from godown to final disposal facility if required. No movement of goods is allowed without informing the officials of CKCL and without manifest. The manifest thus issued by CKCL for onward transportation shall be countersigned and affix seal by the authorized personnel of the facility certifying the receipt of the material. CKCL also needs the selected agency to provide all relevant information relating to safe handling and storage practices of the material collected and the inspection and confirmation of the suitability of the storage arrangement. CKCL has also allocated officials to monitor the collection, transportation, storage and disposal mechanism of the selected agencies.

Verifiable documents as needed by CKCL from the selected agency

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during the course of operation:

1. Weigh bridge receipt attested by the LSGI with seal
2. Certificate from the LSGI in proof of quantity of waste removed and date
3. Copy of the manifest issued by Clean Kerala Company Ltd and accepted by the processor with signature and seal.
4. Declaration of the agency to the effect that the entire quantity of waste removed from the LSGI has been sent to approved processors for safe disposal on (date) detailing the quantity of waste sent to different processing agencies/recyclers

All documents accompanying the invoice should be verified and recommended by the District Manager, CKCL.

Monitoring arrangements

As per the order dated 01.10.2021 of Hon'ble NGT there was no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters. In compliance with the direction by the Hon'ble National Green Tribunal, Government had issued G.O(Rt)2485/2021/LSGD dated 06.12.2021 [Annexure 5] constituting committees at State Level and District Levels with following members for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD.

State Level Committee

- Additional Chief Secretary, LSGD – Chairman
- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner /Representative (Motor Vehicles Department)

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- Director (Urban), LSGD
- Director (Rural), LSGD
- Member Secretary, Kerala State Pollution Control Board
- Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

The committee shall

- be convened once in 3 months
- review the status of the activities based on the monthly report submitted by District level monitoring committee.
- identify gaps in the implementation of the guidelines and shall give guidance for issuing directions at State Level
- look into and resolve issues related to trans-boundary movement of waste.

District Level Committee

- District Collector - Chairman
- District Co-ordinator Suchitwa Mission-Convener
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner /Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

The committee shall

- be convened on a monthly basis

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- review the status implementation based on the monthly report submitted by local bodies (through RJD/DDP) and Clean Kerala Company
- submit quarterly reports to the state level committee in the prescribed format in Annexure-I of G.O(Rt)2485/2021/LSGD
- shall review the details of waste transporting vehicles entrusted by LSGIs/CKCL
- review the details of defaulters and action taken against them
- resolve the issues pertaining to subject matter at District Level
- report any gaps/issues to the state level committee which require State level interventions

For identifying and take action against defaulters following institutional mechanism needs to be carried out by Local Bodies and Clean Kerala Company

- Local Self Government Institutions and Clean Kerala Company shall submit monthly reports to the District level committee in the prescribed format in Annexure-II of G.O(Rt)2485/2021/LSGD.
- Local Self Government Institutions and Clean Kerala Company shall adhere to all the directions mentioned in the guidelines issued vide G.O(Rt)No.1673/2021/LSGD dated 06.09.2021 while engaging agencies for transportation of waste.
- Local Self Government Institutions and Clean Kerala Company shall clearly mention the clause related to imposing fine in the case of violations in the agreement with the agencies.
- The officer designated by the local body and CKCL for tracking the GPS while there is movement of waste shall ensure that the details of trips(including details of destination such as location names, GPS co-ordinates) are recorded in a register format enclosed as Annexure-III of G.O(Rt)2485/2021/LSGD , shall ensure that the vehicle has reached the right destination, shall keep a record of the copy of manifest duly signed by the receiver submitted by the transporting agency, shall report to

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- Secretary in the case of Local bodies and Managing
- Director Clean Kerala company or the person authorized regarding violations
 - On reporting the violations, Secretary of LSGI/CKCL shall initiate actions against the defaulter for imposing fine and forfeit the amount payable and initiate legal actions as per laid down procedures.

In addition to the above, The Hon'ble NGT vide judgement dated 01.11.2021 directed the Chief Secretary, State of Kerala to look into the issue as dumping of waste including the Bio-medical waste without disposing the same in a scientific manner as provided under the respective waste management rules and file a detailed report regarding these aspects and the effective steps taken by them against the erring Municipal Corporation & Local Bodies for violating the waste management Rules, instead of taking steps to dispose of the same within their jurisdiction illegally transporting the same to the neighboring districts in Tamil Nadu and disposing the same in an unscientific manner projecting health hazards to people in that locality. The responsibility of processing and disposing of institutional bio- medical waste across the State has been exercised by IMAGE (IMA Goes Eco friendly) for which they have entered into understanding with medical institutions. A state of the art facility for Common bio medical waste treatment and disposal has been set up by IMAGE at Kanjikkode, Palakkad.

The Municipal Corporations that find mention are Thrissur and Palakkad . The Palakkad Municipal Secretary reported that there are some hospital and paramedical institutions working in the Municipal area from where Bio-medical waste is produced are collected and removed by "IMAGE". This is as per Government policy. The consent of the state pollution control board is mandatory for granting license. Frequent inspections are conducted in these institutions to ensure the sanitation conditions. No institutions either process biomedical waste on their own or hand over to any agency other than IMAGE. The Municipality grants licence of these institutions only after verifying the above. Hence, no such waste is disposed of in any other places. Bio-medical waste from all health care institutions inside the Palakkad Municipal area is collected and processed only by the above said agency "IMAGE". Their plant is situated in Kanjikkode industrial area which is very near to Palakkad Municipality area. The plant is operated with the consent of State Pollution Control board.

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The Thrissur Municipal Secretary has reported that Medical waste of Thrissur is disposed through IMAGE at their facility at Palakkad. Registration of para medical establishment registration from Corporation is given to only those who are registered with IMAGE. As per the standing instructions of the District Collector, they had issued a notice against the contractor, and simultaneously have filed a complaint before Thrissur East Police Station.

Since there is a case pending in Anamalai Police Station and enquiry is going on, they are not willing to register complaint against the contractor. So Thrissur Municipal Corporation decided to move criminal prosecution against contractor as per the provisions of Crpc 190, 200 against Shri Raghunath, Director, Wiseland Trading PVT Ltd. In this regard legal notices are issued against the contractor for breach of contract on 22-11-2021. As per the contract agreement and tender conditions contractor has deposited an amount of 10 Lakhs as guarantee. On receipt of this information, they had forfeited 10 Lakhs deposit to their custody.

It is also reported that as per the recordal evidences their contractor is not involved in this case and Corporation has had no role in dumping of waste at Tamil Nadu. The Corporation has simultaneously enquired about the matter and it is seen that no such bio medical waste has been illegally moved out of Thrissur Corporation, instead of being processed at the IMAGE Kanjikode facility. As per the report of Health Officer in charge, all the hospitals and Labs are connected with IMAGE for disposal of waste.

The State of Kerala is making earnest efforts and critical interventions in solid waste management. An evaluation was conducted in all the LSGs on the state on the implementation of WM Rules and based on the findings, the progress in waste management were reviewed district wise. LSGs were given instructions to prepare Action Plans with specific time lines to make good the gap reported in the evaluation. Accordingly all LSGs have prepared Solid Waste Management Action Plan which have been got approved by the respective councils (except Edamalakudi, and Kochi Corporation, which are under process). The Additional Chief Secretary, Local Self Government and Directors are convening monthly review meetings to ensure that the time line in the Action Plans are met.

The report is filed on behalf of the Chief Secretary , Government of Kerala on the 7th day of December 2021.



**Additional Chief Secretary
Local Self Government Department**

**Sarada Muralidharan IAS
Additional Chief Secretary
Local Self Government Department
Government Secretariat
Thiruvananthapuram.**



GOVERNMENT OF KERALA

Abstract

Local Self Government Department- OA 100/2021-Guidelines for registering vehicles transporting waste- Complied with - Orders issued

LOCAL SELF GOVERNMENT (WM) DEPARTMENT

G.O.(Rt)No.1673/2021/LSGD Dated,Thiruvananthapuram, 06/09/2021

Read Judgement in OA 100/2021 by Hon'ble National Green Tribunal dated 29.07.2021

ORDER

Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL) and Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites. Currently there is no mechanism available to track and regulate the movement of vehicles which transport such wastes. Vide Order read above, Hon'ble National Green Tribunal in OA - No.100/2021 'Dumping of Garbage foiled near Anamalai, trucks seized', directed to create a mechanism for registering the vehicles which are entrusted with carrying waste to be disposed at designated dumpsites or treatment facilities, in order to supervise and to track the movement of such vehicles to find out whether the waste that is being entrusted to them is really reaching the designated treatment facility centers. In compliance with the direction by National Green Tribunal, Government is pleased to issue the following guidelines.

Local Self Governments or their support systems like CKCL, while engaging agencies / organizations for removal/transportation of waste from dumpsites/ MCF/ RRFs to designated disposal or treatment facilities shall enter into specific agreement following these guidelines.

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- a. Non biodegradable waste shall be classified as recyclable and recyclable.
 - b. Recyclable non biodegradable waste shall be sold to the recycling agencies or their aggregators at a price not less than the rate notified by the Clean Kerala Company Limited (CKCL).
 - c. The non-recyclable waste to be removed through Clean Kerala Company Limited (CKCL) on behalf of the Local Self Governments will be at the rate prescribed by the Government from time to time, .
 - d. The Local Self Governments may engage authorized agencies/ organizations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MoU with the disposal facility such as Engineered Sanitary Landfills or Furnace-based industries like cement kilns.
 - e. The Local Self Governments and Clean Kerala Company Limited shall follow due process for identification of agencies/ organizations for removal of non-recyclable waste
 - f. The agencies/ organizations selected for removal and transportation of non-recyclable waste shall declare the destination where the waste is proposed to be disposed of and the hiring agencies (LSG/CKCL) shall verify and ensure whether the destination is suitable for safe disposal.
 - g. All the vehicles which are entrusted with the transportation of waste to disposal/ recycling facilities shall be registered with the hiring agency from where waste is being collected. Clean Kerala Company and Local Self Governments shall keep a separate record of vehicles registered by them for this purpose. An Application for registering vehicles is attached as **Annexure I**.
 - h. The Local Self Governments and CKCL shall incorporate specific conditions in the tender notification/ Empanelment notification and in the agreements with the transporting contractors to the effect that the transporting vehicle shall be fitted with GPS instrument and tracking systems arranged in the respective Offices.

- (11)
- i. An Officer of the LSG/ CKCL shall be designated for tracking the GPS while there is movement of waste and shall ensure that it reaches the right destination.
 - j. For transporting waste from source to location of treatment/disposal, a detailed manifest has to be maintained by the agencies engaged. After the transportation of the waste is complete, the copy the manifest duly signed by the receiver (treatment/disposal facility) shall be produced to the hiring agency within 7 days. A sample format of the waste manifest is attached as Annexure II.
 - k. The waste carried in the vehicle shall be properly covered during transportation.
 - l. The LSG/CKCL shall impose a fine and terminate the agreement with the transporting contractor and forfeit the amount payable to him in case of any violations.
 - m. The LSGs and CKCL are to identify transporting contractors or enable the existing contractors to install GPS in the vehicles used for this purpose within 45 days from the date of issue of this order.

(By order of the Governor)
Sarada Muraleedharan I A S
Additional Chief Secretary

To:

All District Collectors
The Executive Vice Chairperson, Haritha Kerala Mission
The Director of Urban Affairs, Thiruvananthapuram
The Director of Panchayat, Thiruvananthapuram
The Executive Director, Suchitwa Mission
The Executive Director, KudumbhaShree
The Executive Director, Information Kerala Mission
The Chief Town planner, Department of Town and Country Planning
The Director General , KILA
The Managing Director, Clean Kerala Company, Pvt Ltd
The Commissioner for Rural Development

File No. WM1/6/2021-LSGD

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The Principal Accountant General (A& E) Kerala, Thiruvananthapuram
The Accountant General (G&SSA/E & RSA) Kerala, Thiruvananthapuram
The Information Officer, I&PRD(Web & New Media)
Stockfile/Office Copy

Forwarded/By order

[Signature]
Section Officer

Copy to,

Private Secretary to Hon'ble Minister of LSGD
P.A to Additional Chief Secretary, LSGD
P.A to Special Secretary, LSGD *M
Deputy Secretary , LSGD

LSG

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ANNEXURE - I: APPLICATION FORM FOR REGISTERING VEHICLE TO COLLECT AND TRANSPORT OF SOLID WASTE TO DISPOSAL SITE

APPLICANT DETAILS	
Full Name of Applicant :	
Registered Address (including Phone No. and e-mail)	
Postal Address (for correspondence):	

VEHICLE DETAILS		
Garage Location (regular garaging address for vehicle):		
Vehicle Make and Model:	RTO Registration Number:	
Body Type:	Net Carrying Capacity (tonnes):	Year of Manufacture:

GPS Device Details:-

Vehicle Inspection Certificate: (Emissions & Safety)	Validity:
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DECLARATION-Your application will not be accepted unless the declaration is completed and signed

I hereby declare that the information provided in this application is true and correct

I also declare that the vehicle with registration number _____, is fit for the purpose of transporting the prescribed wastes specified in this application

Signature* (1) _____ (2) _____:Date: ___/___/___
Second signature only required if the applicant is a partnership

* If a company, a person of authority must sign and date and complete the following:

First Name _____ Last Name _____ Position _____

CHECKLIST — to be completed by the applicant	Tick <input checked="" type="checkbox"/>
Declaration (above) read and signed	
List of types of waste to be transported (Enclose separately)	
Appropriate insurance policy is maintained for the vehicle	
Three photographs of the vehicle (front, side and rear view) in JPG format	
Copy of RTO registration certificate	
If vehicle is not owned by the agency, copy of the lease/ rent agreement with the owner	

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**Annexure -II: MANIFEST FOR TRANSPORTING WASTE FOR
TREATMENT/DISPOSAL.**

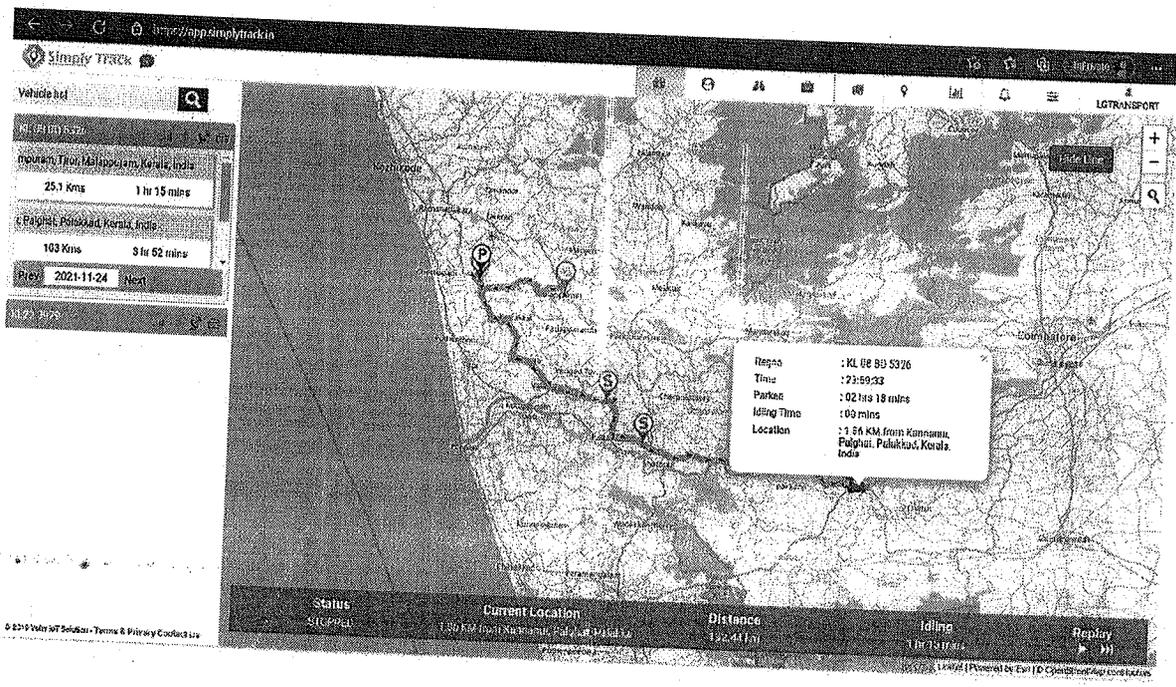
1.	Sender's name and address (including Phone No. and e-mail)	
2.	Manifest Document No.	
3.	Transporter's name and address: (including Phone No. and e-mail)	
4.	Type of vehicle	(Truck/Tanker/Special Vehicle/others please specify)
5.	Vehicle registration No.	
6.	Treatment/disposal facility name and address (including Phone No. and e-mail)	
7.	Waste description (type of waste)	
8.	Total quantitym ³ or MT
9.	Purpose of transportation	Treatment/recycling/RDF/ scientific land filling/others please specify
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details
		Date: _____ Name and designation: _____ Signature: _____
11.	Transporter acknowledgement of receipt of Wastes:	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations.
		Date: _____ Name and designation: _____ Signature: _____
12.	Receiver's certification for receipt of waste	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal

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ANNEXURE 2

SI No.	Agency Name and Details
1	Green Worms Eco Solutions 140 B, Crest Building, West Hill Kozhikode 673005
2	Nature Guard Plastic Waste Management 2/893, A1, Milk Society, Palazhi, GA College P.O Kozhikode 673014
3	Planet Earth Eco Solutions Building No. 6/303-A, KC Ahmed Road, Edathala North P.O Aluva, Ernakulam 683561
4	Eco Green Kerala 2/386, Eco Green Kerala, Parappur, Kottakkal Malappuram 676503
5	Niravu Zero Waste Management Vengeri P.O, Kozhikode 673010
6	Oleena Mahila Samajam West Hill P.O, Kozhikode, Kerala 673005
7	Mahyoobah Eco Solution Pvt Ltd AGPW 13-898, Thekepalli Building, Thekkepuram, Athinal, Manikoth P.O, Kanhangad, Kasaragod 671316
8	Tiffot Private Limited Ground Floor, 400/C, Paravoor, Kunnukara P.O Ernakulam 683578
9	Universal Bio Gas Second Floor, 37/24U, Calicut Business Centre, Kallai Kozhikode 673003
10	Greenevo Tech Pvt Ltd 5/152 Athani, Near Purva Eternity, Thengola Via Kakkanad P.O Ernakulam 682030
11	Malabar Process Kottathara P.O, Agali, Mannarkkad, Palakkad 678581
12	Amare and Alate Construction XI/1, Pandaraparambil House, Bolghatty Mulavukad, P.O, Ernakulam 683504

ANNEXURE -3



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ANNEXURE -4

Clean Kerala Company Limited

Reg Office : TC-29/1732, Second Floor, State municipal House, Vazhuthacaud, Trivandrum - 695010
Phone : 0471-2724600 :: Email - cleankeralacompany@gmail.com

G.O(Rt) No. 1673/2021/LSGD dated 6-9-2021 :: ANNEXURE - 2 SI No.

MANIFEST FOR TRANSPORTING WASTE FOR TREATMENT/DISPOSAL

1.	Sender's Name and address (including phone No and e-mail)		
2.	Manifest Document No.		
3.	Transporter's Name and address: (including Phone No. and e-mail)		
4.	Type of vehicle	(Truck / Tanker / Special Vehicle / others please specify)	
5.	Vehicle registration No.		
6.	Treatment/disposal facility name and address (including Phone No. and E-mail)		
7.	Waste description (type of waste)		
8.	Total quantity m ³ or MT	
9.	Purpose of transportation	Treatment / Recycling / RDF / Scientific Land Filling / Others please specify	
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details	
	Date	Name and designation:	Signature:
11.	Transporter acknowledgement of receipt of waste:	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations	
	Date	Name and designation	Signature:
12.	Receiver's certification for receipt of waste:	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal	
	Date	Name ad Designation	Signature



GOVERNMENT OF KERALA

Abstract

Local Self Government - OA 100/2021- Monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters- Orders Issued

LOCAL SELF GOVERNMENT (W.M)DEPARTMENT

G.O.(Rt)No.2485/2021/LSGD Dated,Thiruvananthapuram, 06/12/2021

- Read
1. Judgment dated 29.07.2021 of Hon'ble NGT in OA 100/2021.
 - 2 G.O(Rt) No.1673/2021/LSGD dated 06.09.2021.
 - 3 Judgment dated 01.10.2021 of Hon'ble NGT in OA 100/2021.

ORDER

In the Judgement read as 1st above above, Hon'ble NGT mentioned that there is no mechanism available to track and regulate the movement of vehicles which transport waste. In compliance to the Judgement of Hon'ble NGT, Government issued guidelines for registering vehicles transporting waste vide order read as 2nd paper above. But in the Government Order there was no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. Government have examined the matter in detail and decided to constitute committees at State Level and District Levels with following members for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD.

State Level Committee

- Additional Chief Secretary, LSGD – Chairman

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- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner /Representative (Motor Vehicles Department)
- Director (Urban), LSGD
- Director (Rural), LSGD
- Member Secretary, Kerala State Pollution Control Board
Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

The committee shall

- be convened once in 3 months
- review the status of the activities based on the monthly report submitted by
District level monitoring committee
- identify gaps in the implementation of the guidelines and shall give guidance for issuing directions at State Level
- look into and resolve issues related to trans-boundary movement of waste.

District Level Committee

- District Collector - Chairman
- District Co-ordinator Suchitwa Mission-Convener
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner /Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

The committee shall

- be convened on a monthly basis
- review the status implementation based on the monthly report submitted by local bodies (through RJD/DDP) and Clean Kerala Company submit quarterly reports to the state level committee in the prescribed

format in Annexure-I

- shall review the details of waste transporting vehicles entrusted by LSGIs/CKCL
- review the details of defaulters and action taken against them
- resolve the issues pertaining to subject matter at District Level
- report any gaps/issues to the state level committee which require State level interventions

3. In order to identify and take action against defaulters following institutional mechanism needs to be carried out by Local Bodies and Clean Kerala Company

- Local Self Government Institutions and Clean Kerala Company shall submit monthly reports to the District level committee in the prescribed format in Annexure-II
- Local Self Government Institutions and Clean Kerala Company shall adhere to all the directions mentioned in the guidelines issued vide G.O (Rt)No.1673/2021/LSGD dated 06.09.2021 while engaging agencies for transportation of waste.
- Local Self Government Institutions and Clean Kerala Company shall clearly mention the clause related to imposing fine in the case of violations in the agreement with the agencies.
- The officer designated by the local body and CKCL for tracking the GPS while there is movement of waste shall
 - ensure that the details of trips (including details of destination such as location names, GPS co-ordinates) are recorded in a register format enclosed as Annexure-III
 - ensure that the vehicle has reached the right destination
 - shall keep a record of the copy of manifest duly signed by the receiver submitted by the transporting agency.
 - shall report to Secretary in the case of Local bodies and Managing Director Clean Kerala company or the person authorized regarding violations
- On reporting the violations, Secretary of LSGI/CKCL shall initiate actions against the defaulter for imposing fine and forfeit the amount payable and initiate legal actions as per laid down procedures.

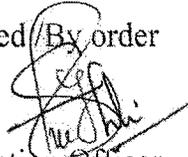
(By order of the Governor)
R S Kannan
Special Secretary

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To:

All District Collectors
 The Executive Vice Chairperson, Haritha Kerala Mission
 The Director(Urban), Local Self Government Department
 The Director(Rural), Local Self Government Department
 The Director General of Police
 The Taxes Commissioner, Department of Income Tax
 The Transport Commissioner , Motor Vehicles Department
 The Chief Town planner, Department of Town and Country Planning
 The Member Secretary, Kerala Pollution Control Board
 The Executive Director, Suchitwa Mission
 The Executive Director, KudumbhaShree
 The Executive Director, Information Kerala Mission
 The Superintendents of Police
 The Joint Commissioner of Tax, Department of Income Tax
 The Deputy Transport Commissioner , Motor Vehicles Department
 The Director General, KILA
 The Managing Director, Clean Kerala Company, Pvt Ltd
 The Commissioner for Rural Development
 The Principal Accountant General (A& E) Kerala, Thiruvananthapuram
 The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram
 The Information Officer, I&PRD(Web & New Media)
 All District Coordinators (Through Suchitwa Mission)
 The Regional Joint Director (Through Director (Urban), LSGD)
 The Deputy Director of Panchayath (Through Director (Rural), LSGD
 Stock file/Office Copy

Forwarded/By order


 Section Officer

Copy To,

Private Secretary to Hon'ble Minister of LSGD
 P.A to Additional Chief Secretary, LSGD
 P.A to Additional Chief Secretary, LSG (WtE) Projects
 P.A to Special Secretary, LSGD Deputy Secretary, LSGD
 Deputy Secretary, LSGD



Annexure I

QUARTERLY REPORT FORMAT

Name of District :

Report for the period of: 20... to 20...

Sl No	Description	In LSGIs		By CKCL	
		Within State	Outside State	Within State	Outside State
1	Total number of LSGI's conducted vehicle registration				
2	Total number of vehicles registered with GPS tracking till date				
	VEHICLE MOVEMENT DETAILS				
3	Total number of trips conducted				
4	Total quantity of waste transported (Tonnes)				
5	Number of successful trips conducted				
6	Quantity of waste transported (successful trips) (Tonnes)				
7	Number of trips have violations reported				
* 8	Quantity of waste transported (Violation trips) (Tonnes)				
9	Number of violations in which action taken				

Signature:

Name:

Designation:

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FILE NO. WM1/6/2021-LSGI

187744/2021/LOCAL SELF GOVT. (WM)

Annexure II

MONTHLY REPORT FORMAT

Report for the month of : 2021

Details submitted by : LSGI / Clean Kerala Company (tick whichever is applicable)

District :

Name of LSGI:

Sl No	Description	Remarks	
		Within State	Outside state
1	Total number vehicles registered with GPS tracking till date		
	VEHICLE MOVEMENT DETAILS		
2	Total number of trips conducted		
3	Number of successful trips conducted		
4	Quantity of waste transported (successful trips) Tonnes		
5	Number of trips have violations reported		
6	Quantity of waste transported (Violation trips) Tonnes		
7	Number of violations in which action taken		

Signature:

Name:

Designation:

